THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2005/3481/A

From :-

Smti Pronita Morang,

Jt. Registrar (Vigilance), Gauhati High Court.

Guwahati.

To.

Smti. Moushumi De,

District & Sessions Judge,

Bongaigaon.

Dated Guwahati, the 30 May, 2025.

Sub:-

Casual leave.

Ref:-

Letter No.DJB.I-11/2023-25/2979, dtd. 26.05.2025.

Madam,

With reference to the above, I am directed to inform you that your prayer for casual leave on 27.05.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 26.05.2025 till the morning of 28.05.2025, has been granted. The CJM, Bongaigaon, in his absence, the Addl.CJM, Bongaigaon, in his absence, the SDJM(S), Bongaigaon, and in her absence, the Civil Judge (Jr. Div.)-cum-JMFC, Bongaigaon shall remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/_

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-21/2005/3482/A, dated , ろoーoケー こて

1. The Project Manager, Gauhati High Court.

30.08.28 JT. REGISTRAR (VIGILANCE